

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 562 of 2020 in IA 782 of 2019 in CP(IB) 172/NCLT/AHM/2018

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2021

Name of the Company: Jaihind Projects Ltd & Anr
V/s
Parthiv Parikh RP of Jaihind Projects Ltd & Ors

Section 60(5) of the Insolvency and Bankruptcy Code r.w Rule 11 of NCLT rules,2016.

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

- 1.
- 2.

ORDER
(through video conferencing)

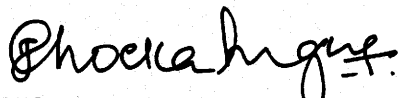
Proxy on behalf of Mr. Salil Thakore, Advocate for the Applicant appeared.
Mr. Anuj Kumar Solanki, CS appeared on behalf of Respondent No. 3.

Mr. Jaimil D, Advocate on behalf of Mr. Arjun Sheth, Advocate for one of Respondents appeared.

Mr. Rahil Patel, Advocate appeared on behalf of one of Respondents.

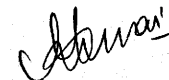
On request of Applicant, the matter is adjourned.

List the matter on 28.06.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 20th day of April, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**